

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. C.P. (IB)/415(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

NAME OF THE PARTIES:- Supreme Bituchem India Private Limited
V/s
Roadway Solutions India Infra Limited

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Dhruv Gupta appeared for the Operational Creditor through VC and Counsel, Tapan Radka appeared for the Corporate Debtor through VC. Counsel appearing for the Corporate Debtor seeks time to file Vakalatnama and reply. Let Vakalatnama and reply be filed at least two days before the next date of hearing. Reply, if any, on behalf of the Corporate Debtor be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **02.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)